This is a digitally signed Gazette, to verify click here.
http://rajpatrahimachal.nic.in

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 02 दिसम्बर, 2024 / 11 मार्गशीर्ष, 1946

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 27th September, 2024

No. HHC/Admn.16(13)74-XI.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal

Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Nikhil Rolta (HIM/346/2023), Advocate, Jubbal as Oath Commissioner at Jubbal, H.P., for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Registrar (Admn.).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 3rd October, 2024

No. HHC/GAZ/14-53/74-VII.—In the interest of administrative, Sh. Bhupesh Sharma, District and Sessions Judge, Shimla is transferred and posted as Registrar General, High Court of Himachal Pradesh with immediate effect.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 1st October, 2024

No. HHC/GAZ/14-53/74-VII.—In the interest of administration, Sh. Yogesh Jaswal temporarily posted as Director, Himachal Pradesh Judicial Academy and Sh. Nitin Kumar, temporarily posted as Principal Judge, Family Court, Mandi are directed to continue to work as such at their present place(s) of posting till 30-04-2025.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 3rd October, 2024

No. HHC/Admn.16(22)75-VI.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Roshni (HIM/248/2022) Advocate, as Oath Commissioner at Paonta Sahib, H.P. for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,
Hon'ble the Chief Justice.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 4th October, 2024

No. HHC/Admn.6 (20)/77-XXI.—Hon'ble the Chief Justice has been pleased to nominate the Hon'ble Judges for sitting in Hon'ble Single Bench on 10-10-2024 and Hon'ble Division Bench on 11-10-2024 during the ensuing Dussehra Holidays, to wake up only urgent cases, after being satisfied with the extreme urgency involved in the matter(s) sought to be listed, as follows:—

1.	Hon'ble Mr. Justice Rakesh Kainthla	Single Bench	10-10-2024
2.	Hon'ble Mr. Justice Ranjan Sharma and Hon'ble Mr. Justice Rakesh Kainthla	Division Bench	11-10-2024

While filing any case for hearing on 10th and 11th October, 2024, the learned counsel, representing the party must present precise highlighting the extreme urgency involved in the matter, which shall be placed by the Registry before the Hon'ble Judge(s) for kind consideration and the matter shall be taken up by the Hon'ble Single Bench and Hon'ble Division Bench, only after being satisfied with the extreme urgency involved in the matter sought to be listed. **The cases can be filed on 09-10-2024.**

By order,
Hon'ble the Chief Justice.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 5th October, 2024

No. HHC/Admn.6(23)/74-XVI.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Civil Judge-*cum*-JMFC (II), Ghumarwin as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC (III), Ghumarwin, H.P. and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of establishment attached to the aforesaid Court during the earned leave period of Ms. Parveen Khadwal, Civil Judge-*cum*-JMFC (III), Ghumarwin, H.P. *w.e.f.* 14-10-2024 to 23-10-2024 with permission to prefix Dusshera holidays falling *w.e.f.* 09-10-2024 to 13-10-2024 or till she returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 5th October, 2024

No. HHC/Admn.6(23)/74-XVI.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Additional District and Sessions Judge(I), Shimla as Drawing and Disbursing Officer in respect of the Court of District and Sessions Judge, Shimla, H.P. and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of establishment attached to the aforesaid Court with immediate effect till the posting of new Presiding Officer in the said Court.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

MEMORANDUM

Shimla, the 14th October, 2024

No.HHC/GAZ/14-220/96-II.—Shri Bhupesh Sharma a member of the H.P. Judicial Service in the cadre of District Judges/Additional District Judges has assumed charge of the office

of Registrar General, High Court of Himachal Pradesh, Shimla in the afternoon of 4th October, 2024. All Demi-official, secret and confidential communications may be sent to him at the address given below:—

ADDRESS	TELEPHONE NUMBERS
SHRI BHUPESH SHARMA REGISTRAR GENERAL HIGH COURT OF HIMACHAL PRADESH SHIMLA-171001	OFFICE: 2650800 Mobile:- 94184-99600

Sd/-
Registrar (Vigilance).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 23rd September, 2024

No. HHC/Admn.6 (23)/74-XVI.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Additional District & Sessions Judge (I). Shimla as Drawing and Disbursing Officer in respect of the Court of District and Sessions Judge, Shimla, H.P. and also the Controlling Officer for the purpose of salary. T.A. etc. in respect of establishment attached to the aforesaid Court with immediate effect till Sh. Bhupesh Sharma, District and Sessions Judge, Shimla returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 16th October, 2024

No. HHC/Admn.6 (23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Civil Judge-*cum*-JMFC, Palampur, H.P. as Drawing and Disbursing Officer, in respect of the Court of Sr. Civil Judge-*cum*-ACJM, Palampur, H.P. and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of establishment attached to the aforesaid Court during the earned leave period of Ms. Upasna Sharma, Sr. Civil Judge-*cum*-ACJM, Palampur *w.e.f.* 30-10-2024 to 08-11-2024 with permission to suffix Second Saturday and Sunday falling on 09-11-2024 and 10-11-2024, respectively.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 16th October, 2024

No. HHC/GAZ/14-53/74-VII.—In the interest of administration, following transfers and postings of the members of H.P. Judicial Service in the cadre of District Judges/Additional District Judges are hereby ordered with immediate effect:—

1. Sh. Davinder Kumar, District and Sessions Judge (Forests), Shimla is transferred and posted as District and Sessions Judge, Shimla.

2. Sh. Vikas Bhardwaj, District and Sessions Judge, Kullu is transferred and posted as Registrar (Vigilance), High Court of Himachal Pradesh, Shimla.

3. Sh. Ajay Mehta, Registrar (Vigilance), High Court of Himachal Pradesh, Shimla is transferred and posted as District and Sessions Judge (Forests), Shimla.

4. On being transferred, the services of Ms. Gurmeet Kaur, Additional District and Sessions Judge, Fast Track Special Court (Rape & POCSO), Sirmaur at Nahan are placed at the disposal of the State Government for being posted as Special Secretary (Law) to the Government of H.P., Shimla.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 16th October, 2024

No. HHC/Admn. 16(34)74-IV.—In exercise of the powers vested in it under Section 16(2) of the Advocates Act, 1961, the High Court of Himachal Pradesh has been pleased to designate the following Advocates as Senior Advocates with immediate effect:—

1. Sh. Anshul Bansal
2. Sh. Balram Sharma
3. Sh. Kashmir Singh Thakur
4. Sh. Neeraj Sharma
5. Sh. Peeyush Verma
6. Sh. Subhash Sharma
7. Sh. Suneet Goel
8. Sh. Sunil Mohan Goel

9. Sh. Tara Singh Chauhan
10. Sh. Vijay Kumar Arora
11. Sh. Viplav Sharma

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 17th October, 2024

No. HHC/Admn.16(15)74-X.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Sh. Amit Kumar (HIM/607/2018), Smt. Mamta Rani (P/4080/2010) and Sh. Hari Dutt Kaushik (HIM/347/2018), Advocates as Oath Commissioners at Nalagarh, H.P., for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Registrar (Admn.).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 17th October, 2024

No. HHC/Admn.16(20)75-IV.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007 has been pleased to appoint Ms. Shivali (HIM/263/2022) and Sh. Jitender Sharma (HIM/129/2023) Advocates, as Oath Commissioners at Bilaspur for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Registrar (Admn.).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 17th October, 2024

No. HHC/Admn.16 (20)75-IV-Part.—Hon'ble the Chief Justice, in exercise of the powers vested in him u/s 139(b) of the Code of Civil Procedure, 1908, u/s 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners(Appointment & Control) Rules, 2007 has been pleased to appoint Ms. Pooja Kumari (HIM/57/2022), Advocate, as Oath Commissioners at Ghumarwin for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Registrar (Admn.).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 19th October, 2024

No. HHC/15-42/Jus/Acctts/2014.—Hon'ble Mr. Justice Tarlok Singh Chauhan, Judge of the Himachal Pradesh High Court has assumed charge of the office of Chief Justice (Acting) of the Himachal Pradesh High Court, in the forenoon of 19th October, 2024, pursuant to Notification No.K-11019/42/2024-US.I/II, dated 16th October, 2024, issued by the Government of India, Ministry of Law and Justice, Department of Justice (Appointments Division), New Delhi.

By order,

Sd/-
(BHUPESH SHARMA),
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 19th October, 2024

No. HHC/15-62/Jus./Acctts/2024.—It is hereby notified that Hon'ble Mr. Justice Rajiv Shakdher, Chief Justice, has relinquished charge of the Office of Chief Justice, High Court of Himachal Pradesh, in the afternoon of 18th October, 2024, on attaining the age of superannuation.

By order,

Sd/-
(BHUPESH SHARMA),
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 19th October, 2024

No. HHC/Admn.6 (23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Additional District and Sessions Judge, Kullu, H.P. as Drawing and Disbursing Officer, in respect of the Court of District and Sessions Judge, Kullu, H.P. and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of establishment attached to the aforesaid Court till the posting/joining of new Presiding Officer in the aforesaid Court.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 21st October, 2024

No. HHC/GAZ/14-407/2020.—Hon'ble the Acting Chief Justice has been pleased to grant 180 days maternity leave *w.e.f.* 14-10-2024 to 11-04-2025 with permission to prefix Dussehra holidays fallling *w.e.f.* 06-10-2024 to 13-10-2024 in favour of Ms. Sheetal Gupta, Civil Judge-*cum*-JMFC, Jubbal, HP.

Certified that Ms. Sheetal Gupta is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Sheetal Gupta would have continued to hold the post of Civil Judge-*cum*-JMFC, Jubbal, H.P.. but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

OFFICE ORDER

Shimla, the 19th October, 2024

No. HHC.1/File (5-Sub Courts) News Paper/89.—In supersession of all previous Notifications/Office Orders issued in this behalf and in the interest of administration of justice,

Hon'ble the Chief Justice has been pleased to order to authorize all the Drawing & Disbursing Officers of the District Judiciary (Judicial Officers) for according sanction for disposal of newspapers/waste material concerning their establishments in terms of the relevant provisions of the Himachal Pradesh Financial Rules, **2009**.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 21st October, 2024

No. HHC/Admn.6 (23)/74-XVI.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Sr. Civil Judge-*cum*-CJM, Kullu as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC. Banjar, H.P. and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of establishment attached to the aforesaid Court during the earned leave period of Sh. Anuj Bahal, Civil Judge-*cum*-JMFC, Banjar, H.P. *w.e.f.* 21-10-2024 to 30-10-2024 with permission to prefix Sunday falling on 20-10-2024 and suffix Deepawali holidays falling *w.e.f.* 31-10-2024 to 03-11-2024 or till he returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 21st October, 2024

No. HHC/Admn.6 (23)/74-XVI.—Hon'ble the Acting Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Sr. Civil Judge-*cum*-ACJM, Rohru as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC, Jubbal, H.P. and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of establishment attached to the aforesaid Court during the maternity leave period of Ms. Sheetal Gupta, Civil Judge-*cum*-JMFC, Jubbal, HP *w.e.f.* 14-10-2024 to 11-04-2025 with permission to prefix Dussehra holidays falling *w.e.f.* 06-10-2024 to 13-10-2024 or till she returns from leave.

By order,

Sd/-
Registrar General.

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश

अजित कुमार पुत्र अनिल कुमार, निवासी गांव नेरी, डा0 गैहरा, उप–तहसील धरवाला, जिला चम्बा।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में अजित कुमार पुत्र अनिल कुमार, निवासी गांव नेरी, डा0 गैहरा, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 27–10–2002 को घर पर ही हुआ है। परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत गैहरा के जन्म एवं मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए मेरी जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत गैहरा को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी को भी उपरोक्त अजित कुमार पुत्र अनिल कुमार, निवासी गांव नेरी, डा0 गैहरा की जन्म तिथि ग्राम पंचायत गैहरा में दर्ज करने में किसी भी प्रकार का कोई उजर व एतराज हो तो वह दिनांक 15–12–2024 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करे। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि प्रार्थी की जन्म तिथि ग्राम पंचायत गैहरा में दर्ज करने हेतु कोई आपत्ति नहीं है तथा नाम व जन्म तिथि ग्राम पंचायत गैहरा में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 16–11–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
धरवाला, जिला चम्बा, हिमाचल प्रदेश।

————————

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश

रेखा पुत्र जनक राज, गांव बन्दला, डा0 कुनेड, उप–तहसील धरवाला, जिला चम्बा।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में रेखा पुत्र जनक राज, गांव बन्दला, डा0 कुनेड, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 03–04–1981 को घर पर ही हुआ है। परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत कुनेड के जन्म एवं मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए मेरी जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत कुनेड को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी को भी उपरोक्त रेखा पुत्र जनक राज, गांव बन्दला, डा0 कुनेड की जन्म तिथि ग्राम पंचायत कुनेड में दर्ज करने में किसी भी प्रकार का कोई उजर व एतराज हो तो वह दिनांक 13–12–2024 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करे। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि प्रार्थी की जन्म तिथि ग्राम पंचायत कुनेड में दर्ज करने हेतु कोई आपत्ति नहीं है तथा नाम व जन्म तिथि ग्राम पंचायत कुनेड में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 14–11–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
धरवाला, जिला चम्बा, हिमाचल प्रदेश।

————————

ब अदालत सहायक समाहर्ता, द्वितीय वर्ग, ककीरा, जिला चम्बा, हिमाचल प्रदेश

श्रीमती वीना कुमारी पत्नी श्री परवेश कुमार, निवासी गांव व डा0 नैनीखड, उप–तहसील ककीरा, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.––प्रार्थना–पत्र बराये नाम दुरुस्ती बारे।

उपरोक्त प्रार्थिया ने अधोहस्ताक्षरी की अदालत में प्रार्थना–पत्र मय अन्य कागजात इस आशय से गुजारा है कि उसका सही नाम वीना कुमारी है जोकि उसके स्कूल प्रमाण–पत्र, पैन कार्ड, आधार कार्ड के रिकार्ड में सही दर्ज है। लेकिन राजस्व विभाग के मुहाल नैनीखड जरेई में गलती से वीना देवी दर्ज है, जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थिया के नाम दुरुस्ती बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी दिनांक 21–12–2024 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जाएंगे।

आज दिनांक 18–11–2024 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय वर्ग,
ककीरा, जिला चम्बा, हिमाचल प्रदेश।

ब अदालत सहायक समाहर्ता, प्रथम श्रेणी, डलहौजी, जिला चम्बा, हिमाचल प्रदेश

कर्नल हेंमत चतुर्वेद पुत्र श्रीमती मीनाक्षी चतुर्वेदी, निवासी फलैट नं0 404 ए टॉवर चौथी मंजिल प्रोव्यू लाबोनी एबीएस कॉलेज एनएच 24 के पास क्रॉसिंग रिपब्लिक गाजियाबाद यूपी–201 016.

बनाम

आम जनता

प्रार्थना–पत्र बराये नाम दुरुस्ती बारा इश्तहार।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना–पत्र, अन्य कागजात इस आशय के साथ गुजारा है कि उनकी माता का सही नाम श्रीमती मीनाक्षी चतुर्वेदी है। उनका नाम आधार कार्ड, भारत निर्वाचन आयोग द्वारा जारी वोटर कार्ड व मृत्यु प्रमाण–पत्र में सही दर्ज है, लेकिन मलकियती भूमि मुहाल डलहौजी खास पटवार वृत्त डलहौजी में उनकी माता का नाम श्रीमती ओम दुलारी पुत्री श्रीमती सनेहलता दर्ज है जोकि गलत है, जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी की माता का नाम दुरुस्त करने बारे यदि किसी को कोई उजर / एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 23–12–2024 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जाएंगे।

आज दिनांक 21–11–2024 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता, प्रथम श्रेणी,
डलहौजी, जिला चम्बा, हिमाचल प्रदेश।

————————

ब अदालत श्री आयूब मोहम्मद, नायब तहसीलदार व कार्यकारी दण्डाधिकारी, उप–तहसील तेलका, जिला चम्बा, हिमाचल प्रदेश

मिसल नं0 : ना0 त0 / वाचक / उप तह0 / तेलका / 2024–788–89 दिनांक : 19–11–2024

छाया देवी पुत्री प्रीतम, गांव कुट, डा0 भजोत्रा, उप–तहसील तेलका, जिला चम्बा, हिमाचल प्रदेश
.. वादिया।

बनाम

आम जनता एवं ग्राम पंचायत भजोत्रा, विकास खण्ड सलूणी .. प्रतिवादी।

विषय.––जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में प्राप्त दस्तावेज क्रमशः (1) जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या HFW-B&D/CMO-CBA/2024-18821, दिनांक 04–10–2024, (2) शपथ पत्र, (3) जन्म रिपोर्ट, (4) अप्राप्यता प्रमाण–पत्र, (5) आधार कार्ड, (6) परिवार नकल जिसमें आवेदिका छाया देवी

पुत्री प्रीतम, गांव कुट, डा0 भजोत्रा, ग्राम पंचायत भजोत्रा, उप–तहसील तेलका, जिला चम्बा, हिमाचल प्रदेश की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामस्वरूप पंचायत जन्म पंजीकरण रजिस्टर में आवेदिका छाया देवी का नाम एवं जन्म तिथि दर्ज न हुई है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ–पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण–पत्र जो दिनांक 04–10–2024 को जारी हुआ है उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि श्रीमती छाया देवी पुत्री प्रीतम, गांव कुट, डा0 भजोत्रा, उप–तहसील तेलका, जिला चम्बा की जन्म तिथि 05–10–2000 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत के सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख में दर्ज करने के आदेश पारित किये जाने हैं। अगर किसी को किसी प्रकार की कोई आपत्ति हो तो वह इस अदालत में नोटिस (इश्तहार) के एक माह के भीतर सुबह 10.00 से सायं 5.00 बजे तक अपनी आपत्ति दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में आवेदिका श्रीमती छाया देवी पुत्री प्रीतम, गांव कुट, डा0 भजोत्रा की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव, भजोत्रा को पारित कर दिये जाएंगे।

आज दिनांक 19–11–2024 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर। हस्ताक्षरित / –
नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी,
उप–तहसील तेलका, जिला चम्बा (हि0प्र0)।

————————

कार्यालय कार्यकारी दण्डाधिकारी एवम् नायब तहसीलदार, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)

श्रीमती सुनीता देवी पुत्री बृज लाल, निवासी टीका सिहडी, डा0 ककड, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) ..... प्रार्थिया।

बनाम

आम जनता ..... प्रतिवादी।

विषय.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (ST-B&D)Delayed 2024 / 2–13148, दिनांक 22–07–2024 अनुसार श्रीमती सुनीता देवी पुत्री बृज लाल, निवासी टीका सिहडी, डा0 ककड, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) का आवेदन समस्त रिकॉर्ड व शपथ–पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसका जन्म दिनांक 04–02–1971 को हुआ है। लेकिन किसी कारणवश ग्राम पंचायत ककड़ के रिकार्ड में उक्त जन्म का पंजीकरण दिनांक 04–02–1971 दर्ज न हो सका। प्रार्थिया अब जन्म दिनांक उपरोक्त को ग्राम पंचायत ककड़ में दर्ज करवाना चाहती है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि श्रीमती सुनीता देवी पुत्री बृज लाल, निवासी टीका सिहडी, डा0 ककड, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 04–02–1971 को ग्राम पंचायत ककड़ के रिकॉर्ड में दर्ज करवाने बारे किसी को कोई उजर / एतराज हो तो वह दिनांक 23–12–2024 तक असालतन / वकालतन हाजिर न्यायालय होकर अपना उजर / एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद का उजर जेरे समायत न होगा।

आज दिनांक 18–11–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकार एवं नायब तहसीलदार,
तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)।

————————

कार्यालय कार्यकारी दण्डाधिकारी एवम् नायब तहसीलदार, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)

श्रीमती सुनीता सिंह पुत्री करतार सिंह, निवासी टीका हिम्मर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) .. प्रार्थिया।

बनाम

आम जनता .. प्रतिवादी।

विषय.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (ST-B&D)Delayed 2024 / 2–21644, दिनांक 06–11–2024 अनुसार श्रीमती सुनीता सिंह पुत्री करतार सिंह, निवासी टीका हिम्मर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) का आवेदन समस्त रिकॉर्ड व शपथ–पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसका जन्म दिनांक 13–01–1979 को हुआ है। लेकिन किसी कारणवश ग्राम पंचायत दरव्यार के रिकार्ड में उक्त जन्म का पंजीकरण दिनांक 13–01–1979 दर्ज न हो सका। प्रार्थिया अब जन्म दिनांक उपरोक्त को ग्राम पंचायत दरव्यार में दर्ज करवाना चाहती है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि श्रीमती सुनीता सिंह पुत्री करतार सिंह, निवासी टीका हिम्मर, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 13–01–1979 को ग्राम पंचायत दरव्यार के रिकॉर्ड में दर्ज करवाने बारे किसी को कोई उजर / एतराज हो तो वह दिनांक 23–12–2024 तक असालतन / वकालतन हाजिर न्यायालय होकर अपना उजर / एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद का उजर जेरे समायत न होगा।

आज दिनांक 18–11–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकार एवं नायब तहसीलदार,
तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)।

————————

कार्यालय कार्यकारी दण्डाधिकारी एवम् नायब तहसीलदार, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)

श्री मेहर सिंह पुत्र राम दयाल, निवासी टीका बन्द्रोह, डा0 भटेड, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) .. प्रार्थी।

बनाम

आम जनता ..प्रतिवादी।

विषय.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (ST-B&D)Delayed 2024 / 1–20618, दिनांक 21–10–2024 अनुसार श्री मेहर सिंह पुत्र राम दयाल, निवासी टीका बन्द्रोह, डा0 भटेड, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) का आवेदन समस्त रिकॉर्ड व शपथ–पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसका जन्म दिनांक 15–01–1939 को हुआ है। लेकिन किसी कारणवश ग्राम पंचायत उटपुर के रिकार्ड में उक्त जन्म का पंजीकरण दिनांक 15–01–1939 दर्ज न हो सका। प्रार्थी अब जन्म दिनांक उपरोक्त को ग्राम पंचायत उटपुर में दर्ज करवाना चाहता है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि श्री मेहर सिंह पुत्र राम दयाल, निवासी टीका बन्द्रोह, डा0 भटेड, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 15–01–1939 को ग्राम पंचायत उटपुर के रिकॉर्ड में दर्ज करवाने बारे किसी को कोई उजर / एतराज हो तो वह दिनांक 23–12–2024 तक असालतन / वकालतन हाजिर न्यायालय होकर अपना उजर / एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद का उजर जेरे समायत न होगा।

आज दिनांक 18–11–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकार एवं नायब तहसीलदार,
तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)।

––––––––––

कार्यालय कार्यकारी दण्डाधिकारी एवम् नायब तहसीलदार, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)

श्री भूमि चंद पुत्र विपतू राम, निवासी टीका बराडा, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) ..प्रार्थी।

बनाम

आम जनता ..प्रतिवादी।

विषय.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु हमीरपुर के कार्यालय पत्र संख्या HFW-HMR (ST-B&D)Delayed 2024 / 1–22063, दिनांक 11–11–2024 अनुसार श्री भूमि चंद पुत्र विपतू राम, निवासी टीका बराडा, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) का आवेदन समस्त रिकॉर्ड व शपथ–पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसका जन्म दिनांक 13–11–1954 को हुआ है। लेकिन किसी कारणवश ग्राम पंचायत बराडा के रिकार्ड में उक्त जन्म का पंजीकरण दिनांक 13–11–1954 दर्ज न हो सका। प्रार्थी अब जन्म दिनांक उपरोक्त को ग्राम पंचायत बराडा में दर्ज करवाना चाहता है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि श्री भूमि चंद पुत्र विपतू राम, निवासी टीका बराडा, तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 13–11–1954 को ग्राम पंचायत बराडा के रिकॉर्ड में दर्ज करवाने बारे किसी को कोई उजर / एतराज हो तो वह दिनांक 23–12–2024 तक असालतन / वकालतन हाजिर न्यायालय होकर अपना उजर / एतराज पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी। उसके बाद का उजर जेरे समायत न होगा।

आज दिनांक 18–11–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकार एवं नायब तहसीलदार,
तहसील बमसन स्थित टौणी देवी, जिला हमीरपुर (हि0 प्र0)।

———————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवम् नायब तहसीलदार भू–व्यवस्था वृत्त बिझड़, तहसील ढटवाल (बिझड़ी), जिला हमीरपुर (हि0 प्र0)

मिसल नं0 :	तारीख दायर :	किस्म केस :	आगामी पेशी तारीख :
07 / 2024	11–08–2023	नाम दुरुस्ती	26–12–2024

श्रीमती मीना कुमारी पत्नी रुकमण सिंह, निवासी महाल लोहारली तप्पा व तहसील ढटवाल, जिला हमीरपुर (हि0 प्र0)।

बनाम

आम जनता

विषय.––प्रार्थना–पत्र बाबत महाल लोहारली तप्पा व तहसील ढटवाल, जिला हमीरपुर, हि0 प्र0 के राजस्व अभिलेख में नाम दुरुस्त करने के सन्दर्भ में।

प्रार्थिया श्रीमती मीना कुमारी पत्नी रुकमण सिंह, निवासी महाल लोहारली तप्पा व तहसील ढटवाल, जिला हमीरपुर (हि0 प्र0) ने इस अदालत में नाम दुरुस्ती के लिए प्रार्थना–पत्र प्रस्तुत किया है। प्रार्थिया का नाम राजस्व अभिलेख महाल लोहारली तप्पा व तहसील ढटवाल, जिला हमीरपुर में सीमा कुमारी पत्नी रुकमण सिंह दर्ज है परन्तु अन्य दस्तावेज में नाम श्रीमती मीना कुमारी पत्नी रुकमण सिंह दर्ज है। पुष्टि हेतु प्रार्थिया ने ब्यान शपथ पत्र व आधार कार्ड, राशन कार्ड, दसवीं कक्षा अंक तालिका की छायाप्रति पेश की है।

प्रार्थिया ने अपने प्रार्थना–पत्र में व्यक्त किया है कि उपरोक्त दस्तावेजों के आधार पर राजस्व अभिलेख महाल लोहारली में उसका नाम सीमा देवी के बजाए मीना कुमारी दर्ज किया जावे।

अतः इस इश्तहार राजपत्र हिमाचल प्रदेश के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम दुरुस्ती बारे आपत्ति हो तो आगामी मिसल सुनवाई दिनांक 26–12–2024 को असालतन या वकालतन 11.00 बजे हाजिर होकर पेश कर सकता है। निर्धारित दिनांक के उपरान्त कोई उजर / एतराज मान्य नहीं होगा।

यह इश्तहार / नोटिस आज दिनांक 28–10–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवम् नायब तहसीलदार भू–व्यवस्था वृत्त,
बिझड़, तहसील ढटवाल (बिझड़ी), जिला हमीरपुर (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : / 2024

Mamta Thapa d/o Sh. Omkar Singh, r/o VPO Sidhwari, Tehsil Dharamshala, Distt. Kangra (H.P.).

बनाम

आम जनता

विषय.––प्रार्थना–पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Mamta Thapa d/o Sh. Omkar Singh, r/o VPO Sidhwari, Tehsil Dharamshala, Distt. Kangra (H.P.) ने इस अदालत में प्रार्थना–पत्र सहित मुकद्दमा दायर किया है कि उसकी self Mamta Thapa d/o Sh. Omkar Singh का जन्म / मृत्यु दिनांक 22–03–1959 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत Sidhwari में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस / मुश्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को उपरोक्त Mamta Thapa के जन्म / मृत्यु पंजीकृत किये जाने बारे कोई एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 03–12–2024 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ–पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 29–10–2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित / –
सहायक समार्हता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

Sh. Bhim Sain s/o Late Diwan Chand, r/o Village Traimbu, P.O. Dagwar, Tehsil Dharamshala, Distt. Kangra (H.P.).

बनाम

आम जनता

विषय.––प्रार्थना–पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Sh. Bhim Sain s/o Late Diwan Chand, r/o Village Traimbu, P.O. Dagwar, Tehsil Dharamshala, Distt. Kangra (H.P.) ने इस अदालत में प्रार्थना–पत्र सहित मुकद्दमा दायर किया है कि उसकी Sister Koushalya Devi w/o Partap Chand की मृत्यु दिनांक 15–06–1982 को हुई है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म / मृत्यु पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस मुश्त्री मुनादी द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि

किसी को उपरोक्त Koushalya Devi की मृत्यु पंजीकृत किये जाने बारे कोई उजर / एतराज हो तो वह हमारी अदालत में दिनांक 07–12–2024 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ–पत्र मृत्यु तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 18–10–2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समार्हता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, धर्मशाला, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : /NT/24

Geeta Thapa d/o Dil Bahadur Thapa, r/o Kajlot, Tehsil Dharamshala

V/s

General Public

विषय.––प्रार्थना–पत्र जेरे धारा 37(2) हिमाचल प्रदेश नाम दुरुस्ती करने बारे।

Geeta Thapa d/o Dil Bahadur Thapa, r/o Kajlot, Tehsil Dharamshala ने इस अदालत में शपथ पत्र सहित मुकद्दमा दायर किया है कि मेरा जन्म दिनांक 05–11–1957 को हुआ है परन्तु एम0 सी0 धर्मशाला / ग्राम पंचायत में जन्म पंजीकृत न है अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को Geeta Thapa d/o Dil Bahadur Thapa के जन्म पंजीकृत किये जाने बारे कोई एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 08–10–2021 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ पत्र जन्म दिनांक 05–11–1957 को पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 21–11–2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, धर्मशाला, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : /NT/24

Dhargye s/o Shibuk, r/o Municipal Corporation Dharamshala, P.O. & Tehsil Dharamshala

V/s

General Public

विषय.––प्रार्थना–पत्र जेरे धारा 37(2) हिमाचल प्रदेश नाम दुरुस्ती करने बारे।

Dhargye s/o Shibuk, r/o Municipal Corporation Dharamshala, P.O. & Tehsil Dharamshala ने इस अदालत में शपथ पत्र सहित मुकद्दमा दायर किया है कि मेरा जन्म दिनांक 29–06–1976 को हुआ है परन्तु एम0 सी0 धर्मशाला / ग्राम पंचायत में जन्म पंजीकृत न है अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को Dhargye s/o Shibuk के जन्म पंजीकृत किये जाने बारे कोई एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 08–10–2021 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ पत्र जन्म दिनांक 29–06–1976 को पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 21–11–2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

––––––––––

ब अदालत सहायक समाहर्ता (प्रथम श्रेणी), कल्पा, जिला किन्नौर (हि0प्र0)

नं0 मुकद्दमा : 54 / 2024 तारीख रजुआ : 01–07–2024

श्री जय सूर्या पुत्र श्री देव कृष्ण, निवासी ग्राम पांगी, तहसील कल्पा, जिला किन्नौर (हि0प्र0)।

बनाम

1. श्री जिम्बा सैन पुत्र छेरिंग पुर, निवासी ग्राम पांगी, तहसील कल्पा, जिला किन्नौर (हि0प्र0)।
2. आम जनता पांगी, जिला किन्नौर (हि0प्र0)।

दरख्वास्त बाबत मकफूद–उल–खबरी।

हरगाह इश्तहार हजा से आम जनता व हितबद्ध व्यक्तियों को सूचित किया जाता है कि उपरोक्त श्री जय सूर्या पुत्र श्री देव कृष्ण, निवासी ग्राम पांगी, तहसील कल्पा, जिला किन्नौर ने इस कार्यालय में एक दरख्वास्त मय ब्यान हल्फिया व अन्य दस्तावेजों सहित गुजार रखी है कि उनके दादा जी श्री जिम्बा सैन उर्फ ज्ञान सुख पुत्र छेरिंग पुर 62–63 वर्षों से गुम हैं और न ही इस बीच उन्हें कभी भी गांव के किसी व्यक्ति द्वारा गांव में देखा गया है और न ही वह कभी गांव में आए और न ही किसी रिश्तेदारों से सम्पर्क किया जाना पाया गया है। मुताबिक छानबीन व ब्यान वाशिन्दगान के आधार श्री जिम्बा सैन पुत्र छेरिंग पुर की विरास्त इन्तकाल मकफूद–उल–खबरी तस्दीक करवाना चाहता है।

अतः इस इश्तहार के माध्यम से श्री जिम्बा सैन पुत्र छेरिंग पुर व आम जनता गांव पांगी को सूचित किया जाता है कि यदि उपरोक्त श्री जिम्बा सैन पुत्र छेरिंग पुर चन्द की विरास्त के इन्तकाल को बजरिया मकफूद–उल–खबरी तस्दीक करने बारे किसी को भी कोई किसी किस्म का उजर व एतराज हो तो वह इस इश्तहार के प्रकाशन होने के एक माह के अन्दर असालतन या वकालतन हाजिर अदालत आकर अपना उजर

व एतराज पेश कर सकता है तथा बाद गुजरने मियाद किसी भी प्रकार का उजर व एतराज काबिले समायत न होगा।

आज दिनांक 21–11–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ है।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता (प्रथम श्रेणी),
कल्पा, जिला किन्नौर (हि0 प्र0)।

————————

ब अदालत कार्यकारी दण्डाधिकारी, कल्पा, जिला किन्नौर (हि0 प्र0)

मुकद्दमा नं0 : 55 / 2024 तारीख रजुआ : 16–09–2024

Sh. Sant Ram s/o Late Hari Ram, r/o VPO & Tehsil Kalpa, District Kinnaur (H.P.).

बनाम

1. आम जनता कल्पा।
2. लोकल रजिस्ट्रार जन्म एवं मृत्यु पंजीकरण कल्पा, तहसील कल्पा, जिला किन्नौर (हि0 प्र0)।

विषय.––प्रार्थी के दादा जी का नाम व मृत्यु तिथि ग्राम पंचायत कल्पा के मृत्यु पंजीकरण रजिस्ट्रर में दर्ज करवाये जाने बारे अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत मृत्यु पंजीकरण करने बारे।

हर खास व आम जनता को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि Sh. Sant Ram s/o Late Hari Ram ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन–पत्र मय शपथ–पत्र बजरिया जिला रजिस्ट्रार (मुख्य चिकित्सा अधिकारी) जिला किन्नौर के माध्यम से प्रस्तुत किया है कि उनके दादा जी Late Raghu की मृत्यु दिनांक 18–04–1995 को गांव कल्पा में हुई थी तथा अज्ञानतावश उनका पंजीकरण ग्राम पंचायत कल्पा के मृत्यु पंजीकरण रजिस्ट्रर में दर्ज नहीं करवाया गया। अब प्रार्थी अपने दादा जी का नाम व मृत्यु तिथि को ग्राम पंचायत कल्पा के मृत्यु पंजीकरण रजिस्ट्रर में दर्ज करवाना चाहता है, इस बारे आदेश जारी करने का अनुरोध किया है।

अतः ग्राम पंचायत कल्पा, तहसील कल्पा, जिला किन्नौर व गांव कल्पा की आम जनता को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि यदि Sh. Sant Ram s/o Late Hari Ram के दादा जी Late Raghu की मृत्यु दिनांक 18–04–1995 को गांव कल्पा में हुई है का पंजीकरण ग्राम पंचायत कल्पा के मृत्यु पंजीकरण रजिस्ट्रर में दर्ज करने बारे कोई आपत्ति हो तो वह दिनांक 21–12–2024 या इससे पूर्व अदालत में हाजिर आकर अपना एतराज पेश कर सकता है इसके उपरान्त कोई भी उजर / एतराज जेरे समायत न होगा तथा प्रार्थी के दादा जी की मृत्यु पंजीकरण के आदेश पारित कर सम्बन्धित ग्राम पंचायत के लोकल रजिस्ट्रार / पंचायत सचिव को अनुपालना हेतु आदेश भेज दिये जायेंगे।

आज दिनांक 21–11–2023 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
कल्पा, जिला किन्नौर (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, कल्पा, जिला किन्नौर (हि0 प्र0)

मुकद्दमा नं0 : 56 / 2024 तारीख रजुआ : 16–09–2024

Krishna Negi d/o Late Jiu Chand, r/o VPO Pangi, Tehsil Kalpa, District Kinnaur (H.P.).

बनाम

1. आम जनता ग्राम पांगी।
2. लोकल रजिस्ट्रार जन्म एवं मृत्यु पंजीकरण पांगी, तहसील कल्पा, जिला किन्नौर (हि0 प्र0)।

विषय.––प्रार्थिया का नाम व जन्म तिथि ग्राम पंचायत पांगी के जन्म पंजीकरण रजिस्ट्र में दर्ज करवाये जाने बारे अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि Krishna Negi d/o Late Jiu Chand ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन–पत्र मय शपथ–पत्र बजरिया जिला रजिस्ट्रार (मुख्य चिकित्सा अधिकारी) जिला किन्नौर की अनुशंसा रिपोर्ट उप–मण्डल दण्डाधिकारी कल्पा, जिला किन्नौर के माध्यम से प्रस्तुत किया है कि उनका जन्म दिनांक 27–03–1971 को गांव पांगी में हुआ है तथा अज्ञानतावश प्रार्थिया का जन्म पंजीकरण ग्राम पंचायत पांगी के जन्म पंजीकरण रजिस्टर में दर्ज नहीं करवाया गया अब प्रार्थिया अपना नाम व जन्म तिथि ग्राम पंचायत पांगी के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहती है इस बारे आदेश जारी करने का अनुरोध किया है।

अतः ग्राम पंचायत पांगी, तहसील कल्पा, जिला किन्नौर व गांव पांगी की आम जनता को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि यदि Krishna Negi d/o Late Jiu Chand का जन्म दिनांक 27–03–1971 को गांव पांगी में हुआ है का पंजीकरण ग्राम पंचायत पांगी के जन्म पंजीकरण रजिस्ट्रर में दर्ज करने बारे कोई आपत्ति हो तो वह दिनांक 21–12–2024 या इससे पूर्व अदालत में हाजिर आकर अपना एतराज पेश कर सकता है इसके उपरान्त कोई भी उजर / एतराज जेरे समायत न होगा तथा प्रार्थिया के जन्म पंजीकरण के आदेश पारित कर सम्बन्धित ग्राम पंचायत के लोकल रजिस्ट्रार / पंचायत सचिव को अनुपालना हेतु आदेश भेज दिये जायेंगे।

आज दिनांक 21–11–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
कल्पा, जिला किन्नौर (हि0 प्र0)।

––––––––

ब अदालत कार्यकारी दण्डाधिकारी, निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)

नम्बर मुकद्दमा : 23 / 2023

श्री दावा छेरिंग पुत्र पासंग बूमक्याप लामा भटेहड, डा0 पस्सु, तहसील धर्मशाला, जिला कांगड़ा, हि0 प्र0 हाल निवास ग्राम सुंगरा, तहसील निचार, जिला किन्नौर (हि0प्र0)। प्रार्थी।

बनाम

आम जनता व समस्त हितबद्ध व्यक्ति ..... प्रत्यार्थी।

दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम बराए जन्म पंजीकरण।

यह दरख्वास्त दावा छेरिंग पुत्र पासंग बूमक्याप लामा भटेहड, डा0 पस्सु, तहसील धर्मशाला, जिला कांगड़ा, हि0 प्र0 हाल निवास ग्राम सुंगरा, तहसील निचार, जिला किन्नौर (हि0प्र0) से जिला पंजीयक जन्म एवं मृत्यु पंजीकरण (मुख्य चिकित्सा अधिकारी), जिला किन्नौर के माध्यम से प्राप्त हुई है। प्रार्थी उपरोक्त ने आवेदन पत्र में अपने पुत्र छेरिंग वांगयाल की जन्म तिथि 26–11–1997 दर्शाई है व अज्ञानता के कारण जन्म तिथि ग्राम पंचायत सुगंरा के अभिलेख में दर्ज नहीं करा सका। अतः अब दर्ज करने का अनुरोध किया है।

अतः मुताबिक दरख्वास्त प्रार्थी व पत्र जिला पंजीयक जन्म एवं मृत्यु पंजीकरण, जिला किन्नौर को मध्यनजर रखते हुए प्रार्थी के पुत्र की जन्म तिथि ग्राम पंचायत सुगंरा के अभिलेख में पंजीकरण के आदेश पारित करने से पहले आम जनता व सभी हित्तबद्ध व्यक्तियों से उजर / एतराज प्राप्त करने हेतु इश्तहार का प्रकाशन किया जाना आवश्यक है। अतः इस इश्तहार के माध्यम से आम जनता व समस्त हितबद्ध व्यक्तियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त प्रार्थी की जन्म तिथि ग्राम पंचायत सुगंरा, तहसील निचार के अभिलेख में दर्ज करने बारे कोई उजर व एतराज हो तो वह इस इश्तहार के प्रकाशित होने की तारीख से एक माह के भीतर असालतन या वकालतन हमारी अदालत में हाजिर आकर अपना उजर / एतराज किसी भी कार्य दिवस में पेश कर सकता है। मियाद खत्म होने के बाद किसी भी प्रकार का उजर / एतराज काबिले समायत न होगा।

आज दिनांक 21–11–2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
निचार स्थित भावानगर, जिला किन्नौर (हि0प्र0)।

————————

Office of the Sub-Divisional Magistrate Arki, District Solan (H.P.)

Case No.: 40/2024 Date of Instt.: 18-11-2024 Date of Decision: 17-12-2024

Sh. Babu Ram s/o Sh. Het Ram, r/o Village Pariab, P.O. Sewra Chandi, Tehsil Arki, District Solan (H.P.) ..*Applicant.*

Versus

General Public ..*Respondent.*

Regarding delayed registration of birth event under section 13(3) of the Birth & Death Registration Act, 1969.

Sh. Sonu Verma s/o Sh. Chet Ram, r/o Village Chainyan, P.O. Bathalag, Tehsil Arki, District Solan (H.P.) has filed a case under section 13(3) of the Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that he was born on 12-04-1996 at Village Chainyan, P.O. Bathalag, but his birth has not been entered in the records of Gram Panchayat Plania, Tehsil Arki, District Solan (H.P.) as per the Non-availability Certificate No.- 10 issued by the Registrar, Birth and Death Registration, G.P. Plania, Tehsil Arki.

Therefore, by this proclamation the general public is hereby informed that any person having objection for registration of delayed birth event of Sh. Sonu Verma may submit their objections in writing in this office on or before 17-12-2024 at 10:00 AM, failing which, no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 18th day of November, 2024.

Seal. Sd/-
Sub-Divisional Magistrate,
Arki, Distt. Solan (H.P.)

Office of the Sub-Divisional Magistrate Arki, District Solan (H.P.)

Case No.: 39/2024 Date of Instt.: 18-11-2024 Date of Decision: 17-12-2024

Smt. Hema Devi d/o Sh. Gopala Ram, r/o Village Sokhar, P.O. Piplughat, Tehsil Arki, District Solan (H.P.) ...

Versus

General Public ..*Respondent.*

Regarding delayed registration of birth event under section 13(3) of the Birth & Death Registration Act, 1969.

Smt. Hema Devi d/o Sh. Gopala Ram, r/o Village Sokhar, P.O. Piplughat, Tehsil Arki, District Solan (H.P.) has filed a case under section 13(3) of the Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 24-01-1971 at Village Sokhar, P.O. Piplughat, but her birth has not been entered in the records of Gram Panchayat Surajpur, Tehsil Arki, District Solan (H.P.) as per the Non-availability Certificate No.- 10 issued by the Registrar, Birth and Death Registration, G.P. Surajpur, Tehsil Arki.

Therefore, by this proclamation the general public is hereby informed that any person having objection for registration of delayed birth event of Smt. Hema Devi may submit their objections in writing in this office on or before 17-12-2024 at 10:00 AM, failing which, no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 18th day of November, 2024.

Seal. Sd/-
Sub-Divisional Magistrate,
Arki, Distt. Solan (H.P.)

In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan, District Solan (H.P.)

In the matter of:

Smt. Raksha Thakur d/o Sh. Dila Ram & w/o Sh. Rajender Thakur, r/o Village Ber, P.O. Chambaghat, Tehsil & Distt. Solan (H.P.)-173 213 ..*Applicant.*

Versus

General Public ..*Respondent.*

Subject.— Regarding delayed registration of birth & death under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, Smt. Raksha Thakur d/o Sh. Dila Ram & w/o Sh. Rajender Thakur, r/o Village Ber, P.O. Chambaghat, Tehsil & Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering her date of birth *i.e.* 01-01-1974 and place of birth is at Village Koron, P.O. Kumarhatti, Tehsil & Distt. Solan but her date of birth could not be entered in the record of Gram Panchayat Chewa, Tehsil & Distt. Solan.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Raksha Thakur d/o Sh. Dila Ram & w/o Sh. Rajender Thakur, r/o Village Ber, P.O. Chambaghat, Tehsil & Distt. Solan (H.P.) may submit their objections in writing or appear in person in this court on or before 14-12-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 13th day of November, 2024.

Seal. Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan, District Solan (H.P.)

In the matter of:

Smt. Nidhi d/o Sh. Visheshwar Nautiyal & w/o Sh. Naveen Prakash Ratauri, r/o Radha Krishan Niwas, Gali No. 21, Canal Road, Near Prem Pathshala Gamaniwal, Rishikesh, District Dehradun, Uttrakhand-249 204 ..*Applicant.*

Versus

General Public ..*Respondent.*

Subject.— Regarding delayed registration of birth & death under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, Smt. Nidhi d/o Sh. Visheshwar Nautiyal & w/o Sh. Naveen Prakash Ratauri, r/o Radha Krishan Niwas, Gali No. 21, Canal Road, Near Prem Pathshala Gamaniwal, Rishikesh, District Dehradun, Uttrakhand-249 204 has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering her date of birth *i.e*. 26-08-1998 and place of birth is at Khundidhar, Solan, Tehsil & Distt. Solan (H.P.) but her date of birth could not be entered in the record of M.C. Solan, Tehsil & Distt. Solan.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Nidhi d/o Sh. Visheshwar Nautiyal & w/o Sh. Naveen Prakash Ratauri, r/o Radha Krishan Niwas, Gali No. 21, Canal Road, Near Prem Pathshala Gamaniwal, Rishikesh, District Dehradun, Uttrakhand-249 204 may submit their objections in writing or appear in person in this court on or before 15-12-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 14th day of November, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan, District Solan (H.P.)

In the matter of:

Smt. Krishna Devi d/o Shri Hari Ram w/o Shri Dev Dutt, r/o Village Kila Kilanch, Post Office Naina Tikkar, Tehsil Pachhad, District Sirmaur (H.P.). ..*Applicant.*

Versus

General Public ..*Respondent.*

Subject.— Regarding delayed registration of birth & death under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, Smt. Krishna Devi d/o Shri Hari Ram w/o Shri Dev Dutt, r/o Village Kila Kilanch, Post Office Naina Tikkar, Tehsil Pachhad, District Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering her date of birth *i.e*. 04-03-1983 and place of birth is at Village Kiuna Khurd, Post Office Kabakalan, Tehsil & Distt. Solan (H.P.) but her date of birth could not be entered in the record of Gram Panchayat Bhojnagar, Tehsil & Distt. Solan.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Krishna Devi d/o Shri Hari Ram w/o Shri Dev Dutt, r/o Village Kila Kilanch, Post Office Naina Tikkar, Tehsil Pachhad, District Sirmaur (H.P.) may submit their objections in writing or appear in person in this court on or before 22-12-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 21st day of November, 2024.

Seal. Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan, District Solan (H.P.)

In the matter of:

Shri Ravi Sharma s/o Shri Pawan Kumar Sharma, r/o House No. B-10, Ground Floor-01, Nimal Chhaya Towers, Zirakpur, Lohgarh, Tehsil Zirakpur, District SAS Nagar (Mohali Punjab)-140 603 ..*Applicant.*

Versus

General Public ..*Respondent.*

Subject.— Regarding delayed registration of birth & death under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, Shri Ravi Sharma s/o Shri Pawan Kumar Sharma, r/o House No. B-10, Ground Floor-01, Nimal Chhaya Towers, Zirakpur, Lohgarh, Tehsil Zirakpur, District SAS Nagar (Mohali Punjab)-140 603 has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering his date of birth *i.e*. 29-12-1980 and place of birth is at Solan near PWD Rest House, The Mall Road Solan, Tehsil & Distt. Solan (H.P.) but his date of birth could not be entered in the record of M.C. Solan, Tehsil & Distt. Solan.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Shri Ravi Sharma s/o Shri Pawan Kumar Sharma, r/o House No. B-10, Ground Floor-01, Nimal Chhaya Towers, Zirakpur, Lohgarh, Tehsil Zirakpur, District SAS Nagar (Mohali Punjab)-140 603 may submit their objections in writing or appear in person in this court on or before 14-12-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 13th day of November, 2024.

Seal. Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan, District Solan (H.P.)

In the matter of:

Shri Bhupender Singh s/o Shri Jivan Singh, r/o Village Shamror, Post Office Oachhghat, Tehsil & District Solan (H.P.) ..*Applicant.*

Versus

General Public ..*Respondent.*

Subject.— Regarding delayed registration of birth & death under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, Shri Bhupender Singh s/o Shri Jivan Singh, r/o Village Shamror, Post Office Oachhghat, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering his date of birth *i.e*. 14-02-1963 and place of birth is at Village Shamror, Tehsil & Distt. Solan (H.P.) but his date of birth could not be entered in the record of Gram Panchayat Shamror, Tehsil & Distt. Solan.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Shri Bhupender Singh s/o Shri Jivan Singh, r/o Village Shamror, Post Office Oachhghat, Tehsil & District Solan (H.P.) may submit their objections in writing or appear in person in this court on or before 15-12-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 14th day of November, 2024.

Seal. Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan, District Solan (H.P.)

In the matter of:

Shri Tek Bahadur Gharti Magar s/o Shri Kesar Singh, r/o Village Sakline, Ward No. 5, District Dang, NEPAL ..*Applicant.*

Versus

General Public ..*Respondent.*

Subject.— Regarding delayed registration of birth & death under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, Shri Tek Bahadur Gharti Magar s/o Shri Kesar Singh, r/o Village Sakline, Ward No. 5, District Dang, NEPAL has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering the date of birth of his son *i.e*. 02-04-2013 and place of birth is at Village Nadoh Basal, Post Office & Distt. Solan (H.P.) but his date of birth could not be entered in the record of M.C. Solan, Tehsil & Distt. Solan.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Vishal s/o Shri Tek Bahadur Gharti Magar & Smt. Mani may submit their objections in writing or appear in person in this court on or before 19-12-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 18th day of November, 2024.

Seal. Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan, District Solan (H.P.)

In the matter of:

Shri Tek Bahadur Gharti Magar s/o Shri Kesar Singh, r/o Village Sakline, Ward No. 5, District Dang, NEPAL ..*Applicant.*

Versus

General Public ..*Respondent.*

Subject.— Regarding delayed registration of birth & death under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, Shri Tek Bahadur Gharti Magar s/o Shri Kesar Singh, r/o Village Sakline, Ward No. 5, District Dang, NEPAL has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering the date of birth of his daughter *i.e*. 10-10-2012 and place of birth is at Village Nadoh Basal, Post Office & Distt. Solan (H.P.) but her date of birth could not be entered in the record of M.C. Solan, Tehsil & Distt. Solan.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Promila d/o Shri Tek Bahadur Gharti Magar & Smt. Mani may submit their objections in writing or appear in person in this court on or before 19-12-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 18th day of November, 2024.

Seal. Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

In the Court of Dr. Poonam, HPAS, Marriage Officer-cum**-Sub-Divisional Magistrate, Solan, Tehsil & District Solan (H.P.)**

Notice under section 16 of Special Marriage Act.

Whereas, Mr. Rakesh Sharma s/o Sh. Narender Sharma, r/o Village Bairtee, Berti, P.O. Ghatti, Tehsil and Distt. Solan (H.P.) and Ms. Neelika Tyagi d/o Sh. Dhruv Raj Tyagi, r/o WZ-55, Basai Dara Pur, Ramesh Nagar, West Delhi, Delhi-110 015 have filed application for the registration of their marriage, which was solemnized on 20-04-2022 and they have been living as husband and wife ever since then.

And whereas both these applicants have submitted in their application and in their affidavits that Mr. Rakesh Sharma & Ms. Neelika Tyagi were unmarried at the time of solemnization of their marriage and were major in age and having no prohibitted relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and general public to this effect if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Rakesh Sharma s/o Sh. Narender Sharma, r/o Village Bairtee, Berti, P.O. Ghatti, Tehsil and Distt. Solan (H.P.) and Ms. Neelika Tyagi d/o Sh. Dhruv Raj Tyagi, r/o WZ-55, Basai Dara Pur, Ramesh Nagar, West Delhi, Delhi-110 015 they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court post which no objection will be heard or accepted.

Issued under my hand and seal on this 13th day of November, 2024.

Seal. Sd/-
DR. POONAM, HPAS,
Marriage Officer-cum-*Sub-Divisional Magistrate,*
Solan, District Solan (H. P.).

In the Court of Dr. Poonam, HPAS, Marriage Officer-cum**-Sub-Divisional Magistrate, Solan, Tehsil & District Solan (H.P.)**

Notice under section 16 of Special Marriage Act.

Whereas, Mr. Sanjeev s/o Sh. Prem Singh, r/o Power House Road, Shanti Vihar, Saproon, Tehsil and Distt. Solan (H.P.) and Ms. Reenu Kumari d/o Sh. Man Bahadur, r/o Village Kheradhar, P.O. Bhuira, Tehsil Rajgarh, District Sirmaur (H.P.) and presently w/o Mr. Sanjeev residing at

Power House Road, Shanti Vihar, Saproon, Tehsil and Distt. Solan (H.P.) have filed application for the registration of their marriage, which was solemnized on 04-07-2010 and they have been living as husband and wife ever since then.

And whereas both these applicants have submitted in their application and in their affidavits that Mr. Sanjeev & Ms. Reenu Kumari were unmarried at the time of solemnization of their marriage and were major in age and having no prohibitted relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and general public to this effect if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e* Mr. Sanjeev s/o Sh. Prem Singh, r/o Power House Road, Shanti Vihar, Saproon, Tehsil and Distt. Solan (H.P.) and Ms. Reenu Kumari d/o Sh. Man Bahadur, r/o Village Kheradhar, P.O. Bhuira, Tehsil Rajgarh, District Sirmaur (H.P.) and presently residing at Power House Road, Shanti Vihar, Saproon, Tehsil and Distt. Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court post which no objection will be heard or accepted.

Issued under my hand and seal on this 16th day of November, 2024.

Seal. Sd/-

DR. POONAM, HPAS,
Marriage Officer-cum-*Sub-Divisional Magistrate,*
Solan, District Solan (H. P.).

In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Solan, Tehsil & District Solan (H.P.)

Notice under section 16 of Special Marriage Act.

Whereas, Mr. Pradeep Thapa s/o Sh. Harku Thapa, r/o Pradeep Bhojnalya, Near Tapan Motors, Village Shamlech, P.O. Barog, Tehsil and Distt. Solan (H.P.) and Ms. Hema Thapa d/o Sh. Prem Bahadur Saud, r/o Ward No. 2, M.C. Gauriganga, District Kailali, Nepal and present r/o Pradeep Bhojnalya, Near Tapan Motors, Village Shamlech, P.O. Barog, Tehsil and Distt. Solan (H.P.) have filed application for the registration of their marriage, which was solemnized on 28-11-2021 and they have been living as husband and wife ever since then.

And whereas both these applicants have submitted in their application and in their affidavits that Mr. Pradeep Thapa & Ms. Hema Thapa were unmarried at the time of solemnization of their marriage and were major in age and having no prohibitted relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and general public to this effect if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e* Mr. Pradeep Thapa s/o Sh. Harku Thapa, r/o Pradeep Bhojnalya, Near Tapan Motors, Village Shamlech, P.O. Barog, Tehsil and Distt. Solan (H.P.) and Ms. Hema Thapa d/o Sh. Prem Bahadur Saud, r/o Ward No. 2, M.C. Gauriganga, District Kailali, Nepal at present r/o Pradeep Bhojnalya, Near Tapan Motors, Village Shamlech, P.O. Barog, Tehsil and Distt. Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a

period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court post which no objection will be heard or accepted.

Issued under my hand and seal on this 11th day of November, 2024.

Seal. Sd/-
DR. POONAM, HPAS,
Marriage Officer-cum-*Sub-Divisional Magistrate,*
Solan, District Solan (H. P.).

In the Court of Sub-Divisional Magistrate, Kandaghat, Distt. Solan (H.P.)
Exercising the Powers of Marriage Officer under Special Marriage Act, 1954

Case No.: 4/2024 Date of Instt.: 18-11-2024 Pending for: 19-12-2024

Notice u/s 16 of the Special Marriage Act, 1954 inviting the objections of the general public for the registration of marriage

Whereas Sh. Ankush Thakur s/o Chain Singh aged 35 years, r/o Village Adda, P.O. & Tehsil Kandaghat, District Solan (H.P.) and Smt. Sandhira d/o Sh. Laiq Ram aged 42 years, r/o Village Chewar (95), P.O. & Tehsil Kotkhai, District Shimla (H.P.) & presently w/o Sh. Ankush Thakur s/o Chain Singh aged 35 years, r/o Village Adda, P.O. & Tehsil Kandaghat, District Solan (H.P.) have moved an application u/s 15 of the Special Marrisge Act, 1954 for registration of their marriage which was solemnized on 26-09-2022.

And whereas both these applicants have submitted in their application and in their affidavits that they were unmarried at the time of solemnization of their marriage as it is their first marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Therefore, by this notice the public in general is informed that if any one has any objection regarding registration of this marriage, he/she may present before this court on or before 19-12-2024 for hearing of objections, if any. In case no objection is received by 19-12-2024, it will be presumed that there is no objection to the registration of the aforesaid marriage and the same will be registered accordingly.

Given under my hand and seal of this court on 18-11-2024.

Seal. Sd/-
Marriage Officer-cum-*SDM,*
Kandaghat, Distt. Solan (H.P.).

CHANGE OF NAME

I, Deep Chand s/o Late Sh. Vishnu, r/o Village Paniru, P.O. Bagh, Tehsil Ladbharol, District Mandi (H.P.) declare that in my Aadhar Card No. 7380 9028 2308 my name has been wrongly written as Kuldeep Singh instead of my correct name Deep Chand. Concerned may note.

DEEP CHAND
s/o Late Sh. Vishnu,
r/o Village Paniru, P.O. Bagh,
Tehsil Ladbharol, District Mandi (H.P.).

CHANGE OF NAME

I, Phula Singh age 78 years s/o Sh. Lakhu Ram, r/o VPO Haripur, Tehsil Haripur, District Kangra (H.P.) declare that my correct name is Phula Singh but in my Aadhar Card it has been wrongly entered as Phula instead of Phula Singh Affidavit No. IN-HP26943516026115W dated 04-10-2024.

PHULA SINGH
s/o Sh. Lakhu Ram,
r/o VPO Haripur, Tehsil Haripur, District Kangra (H.P.).

CHANGE OF NAME

I, Devki Nandan s/o Payre Lal, VPO Pandoh, Tehsil Sadar, District Mandi (H.P.) declare that in my Addhar No. 2521 9063 5321 my name is wrongly written as Devraj whereas my correct name is Devki Nandan.

DEVKI NANDAN
s/o Payre Lal, VPO Pandoh,
Tehsil Sadar, District Mandi, (H.P.).

CHANGE OF NAME

I, Champa Devi w/o Akhlak, V.P.O. Rewalsar, Tehsil Balh, District Mandi (H.P.) declare that in my Aadhar No. 5480 0141 3684 my name is wrongly entered as Meena Praveen whereas my correct name is Champa Devi.

CHAMPA DEVI
w/o Akhlak, V.P.O. Rewalsar,
Tehsil Balh, District Mandi (H.P.).

CHANGE OF NAME

I, Bramo Devi wd/o Parmodh Singh, Village Ludhiar, P.O. Sidhpurghar, Tehsil Jawali, District Kangra (H.P.) declare that in my Aadhar card my name is wrongly written as Brahami Devi, correct name is Bramo Devi. All concerned note.

BRAMO DEVI
wd/o Parmodh Singh,
Village Ludhiar, P.O. Sidhpurghar,
Tehsil Jawali, District Kangra (H.P.).

CHANGE OF NAME

I, Savita Devi w/o Bir Singh, Village Gurah, P.O. Matlahar, Tehsil Jawali, District Kangra (H.P.) declare that in my Aadhar card my name is wrongly written as Suneeta Devi, correct name is Savita Devi. All concerned may note.

SAVITA DEVI
w/o Bir Singh, Village Gurah,
P.O. Matlahar, Tehsil Jawali, District Kangra (H.P.).

CHANGE OF NAME

I, Shakuntala Devi d/o No. 96942 Late Sep Sundar Dass, Village Barin, P.O. Barin Mandir, Tehsil Bamsan, Tauni Devi, District Hamirpur (H.P.) and presently w/o Late Shri Ajeet Singh, V.P.O. Dimmi, Tehsil Bamson, Tauni Devi, District Hamirpur (H.P.) declare that my name Shakuntala Devi is recorded in all documents of Parental records. But after marriage, name changed to Smt. Sunita Devi by my in-laws records.

SHAKUNTALA DEVI
d/o No. 96942 Late Sep Sundar Dass,
w/o Late Shri Ajeet Singh,
V.P.O. Dimmi, Tehsil Bamson, Tauni Devi,
District Hamirpur (H.P.)

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट http://rajpatrahimachal.nic.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।